

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 258/TT/2013

Date: 1.2.2016

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of Transmission Tariff for Tirvalam (POWERGRID) – Chitoor (APTRANSCO 400 kV D/C (Quad) line along with associated bays and equipment under Supplementary Transmission system associated with Vallur TPS for the period from anticipated COD to 31.3.2014 in Southern Region for tariff block 2009-14.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 18.2.2016:-

- i) Form 4A: Statement of Capital Cost, by clearly indicating the Gross Block amount as per books and the amount of Capital Liabilities included in the book value of Gross block;
- ii) Details of un-discharge liability as on COD corresponding to the elements and year wise discharge of liabilities by payment & by reversal duly certified by the Auditor;
- iii) Clarify, whether the additional capital expenditure claimed in Form 7 is inclusive of any discharge of liabilities (i.e. out of un-discharged Liabilities pertains to Hard cost, IDC and IEDC as on COD). Revised form 7 by clearly distinguishing the ACE claim towards the discharge of liability pertains to the liability as on COD and the ACE claim towards

cash expenditure pertains to the addition of Gross block added into books of account after COD;

- iv) Details of quarter wise actual cash expenditure incurred for every quarter starting from date of investment approval till the actual COD in duly filled Form 15 (actual cash expenditure);
- v) Form 12B duly filled up all columns for all quarters against concerned loan, starting from the quarter in which the actual deployment of loan amount till the actual COD. Details should specify the actual date and actual amount of loan deployed;
- vi) Computation of actual interest during construction along with editable soft copy in Excel format with links for the asset from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual date of commercial operation may be as per Regulation 11 (A) (1) of 2014 Tariff Regulation;
- vii) Copy of the Investment Approval along with the apportionment of the same among the assets of project duly certified by Company Secretary;
- viii) Details regarding Income recovered from contractors given in Form 12A;
- ix) Whether entire amount pertaining to initial spares has been discharged as on COD? If not, submit the year wise details of liability discharged; and
- x) Form-5, Form-9/Form-9A, Form-12, Form-12B, and Form 13 duly filled in the format prescribed in Regulation.

Yours faithfully,  
-sd-  
(Vipan Lal Sharma)  
Bench Officer